

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: TELANGANA STATE JUDICIAL ACADEMY, SECUNDERABAD - DISTRICT AND SESSIONS JUDGES - Nomination of 03 District Judges of III Foundation Course to undergo 3rd and final spell of training for a period of 05 months i.e., one month Reflective Training, 3 months Institutional visits and one month Final Reflective and Integrated Learning at the Academy from 30.06.2025 to 29.11.2025 - **ORDERS - ISSUED.**

READ:

1. G.O.Ms.No.07. General Administration (J&RA) Department, dt: 01.03.2024.
2. High Court's Proceeding's Order Roc.No.1141/2024-B.Spl., dt:22.03.2024.
3. Letter ROC.No.1022/2025/TSJA-Sec'bad, dated 24.05.2025 from the Director, Telangana State Judicial Academy, Secunderabad.
4. High Court's Circular Roc.No.5523/WRC, dated 25.11.2003.

* * *

ORDER ROC.NO.1141/2024-B.SPL, DATED: 17.06.2025

The High Court is pleased to pass the following order:

The following 03 District and Sessions Judges of III Foundation Course mentioned in Column No.2, are hereby nominated to undergo 3rd and final spell of training for a period of 05 months i.e., one month Reflective Training, 3 months Institutional visits and one month Final Reflective and Integrated Learning at the Academy from 30.06.2025 (Monday) to 29.11.2025 (Saturday) at the Telangana State Judicial Academy, Secunderabad and directed to handover charge of their post(s) and also the post(s) for which they are holding full additional charge, if any, to the officers mentioned against their names in Column No.3, and proceed to report at the Judicial Academy, at 8.30 a.m., on 30.06.2025 to attend the said training.

SL. NO.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	PRESIDING OFFICER OF THE COURT PLACED AS FULL ADDITIONAL CHARGE
(1)	(2)	(3)
1.	SMT.THAMAN RAJA RAJESHWARI, Fast Track Special Court for expeditious trial and disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Mahabubnagar.	I Additional District and Sessions Judge, Mahabubnagar.
2.	SRI KULKARNI VISWANATH DILIP RAO, Fast Track Special Court for expeditious trial and disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Nalgonda.	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Nalgonda.

3.	SRI VASUKULA SREENAIAH, Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-V Additional District and Sessions Judge, Khammam.	Judge, Family Court-cum- IV Additional District and Sessions Judge, Khammam.
----	--	---

The officers mentioned in Column No.3, will be full additional charge of the post and also the post(s) for which the nominated officers are holding full additional charge, if any, during the period of absence of the above said officers while undergoing the said Training.

In case, the officers mentioned in column number 3, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judge/Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court for information.

On return from the said Institutional Training, the officers mentioned in Column No.2 will assume charge of their regular post and also the post(s), if any, for which they are holding full additional charge from the officers mentioned in Column No.3.

Further, the officers mentioned in Column No.3 are hereby directed to conduct Court Proceedings of the FAC.Court(s) atleast once in a week as per High Court's Circular 4th read above.

The above 03 District and Sessions Judges will be under the control of Director, Telangana State Judicial Academy, Secunderabad while undergoing training at the Academy.

- NOTE:**
1. The Training Proceedings is placed in the High Court's Web Site <http://tshc.gov.in>
The downloaded copy from the web site is valid for relieving duty and reporting to the said training at Telangana State Judicial Academy, Secunderabad.
 2. **The nominated officers are entitled only for actual journey time.**


REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)

To

1. The officers and In-charge officers concerned.
2. The Registrar General and all other Registrars, High Court for the State of Telangana.
3. The Director, Telangana State Judicial Academy, Secunderabad.

4. **THE PRL. DISTRICT AND SESSIONS JUDGES / DISTRICT TREASURY OFFICERS:**

- | | | |
|------------|-------------|-----------------|
| 1) Khammam | 2) Nalgonda | 3) Mahabubnagar |
|------------|-------------|-----------------|

5. **THE SECTION OFFICERS :**

- | | | |
|----------------------------|---------------------|---------------------|
| a) Special Officer Section | b) Vigilance Cell | c) E-Section |
| d) Work Review Cell | e) O.P.Cell | f) B-Section |
| g) Accounts Section | h) Computer Section | i) D-Budget Section |

High Court for the State of Telangana at Hyderabad.

+ Spare....